

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2021/ 17974

13th August, 2021

O R D E R

The Hon'ble Chief Justice and other Hon'ble Judges of the High Court of Tripura had a meeting today with the representatives of the Bar and the Government Advocates led by the Advocate General to review the High Court and the District Courts functioning. The views expressed by the members present have been taken into consideration. The Hon'ble Judges were of the opinion that the situation of corona virus infection has considerably improved in the State with the positivity rate of the infections steadily declining. It was also noted that most of the employees of the court are fully vaccinated so also many lawyers. In view of the improved situation the Government has also removed most of the corona restrictions and pushed back the night curfew to 9.00 pm. The High Court was therefore of the opinion that the stage has come where functioning of the courts should be expanded. Under the circumstances effective from 16th August, 2021, in modification of the previous order dated 30th July, 2021, following arrangements are made:

For the High Court:

- (1) Effective from 16.08.2021 the High Court shall take up for hearing through virtual mode all urgent as well as non-urgent cases during normal court hours of Part-I and Part-II lists. However in case of a matter placed in Part-II list, the hearing would be taken up only if both sides agree for the same;
- (2) Filing of all cases will be accepted by the High Court Registry during normal time;

- (3) The Registry shall function with 100% staff presence. All employees of the High Court will attend duty every day as per normal duty hours.

For the District Courts (including Family Courts):

- (1) The District Courts including the Family Courts shall resume physical hearing of all cases with a special focus and priority to be given to sessions trials of under trial prisoners;
- (2) The District Courts (including Family Courts) shall function with 100% staff presence. All employees will attend duty every day as per normal duty hours.
- (3) The advocates may please request the litigants not to visit the court as far as possible. The advocates, the visiting litigants and the staff-members would take all necessary precautions. In particular following precautions shall be treated as mandatory:
 - i) Wearing of mask at all times except for taking food or drinks would be compulsory;
 - ii) Proper social distance shall be maintained at all times;
 - iii) Even in the Bar room the lawyers shall ensure safe distancing;
 - iv) Additionally the advocates concerned may ensure that the litigants and visitors whose presence is not necessary in the court, may not visit the court premises;
- (4) The District Judge would ensure that in the court rooms there is social distancing maintained. For such purpose he/she may make

suitable arrangements for allowing only limited number of lawyers at a time in the court rooms;

- (5) The Sessions Judges posted at the same station shall continuously coordinate internally to ensure that the session trials of several cases where multiple accused are involved and are to be brought from the custody, are as far as possible not posted on the same day.

This arrangement shall continue till 30th August, 2021 for the High Court and till further orders for the District Courts (including Family Courts).

By order,

Sd/–

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)–HC/2021/ 17975–18055

13th August, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Chairman, Bar Council of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The Secretary, High Court Bar Association, Agartala;
13. The Secretary, Tripura Bar Association, Agartala;
14. The Assistant Solicitor General of India, Govt. of India, Agartala;

15. The Public Prosecutor, High Court of Tripura, Agartala;
16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, Gomati District, Udaipur/Khowai District, Khowai/North Tripura District, Dharmanagar/Dhalai District, Ambassa/Sepahijala District, Sonamura/West Tripura District, Agartala/Unakoti District, Kailashahar/South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
18. The Judge, Family Court, Udaipur, Gomati District/Khowai, Khowai District/Agartala, West Tripura District/Dharmanagar, North Tripura/Kailashahar, Unakoti District/Sonamura, Sepahijala District /Ambassa, Dhalai District/Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Member Secretary, Tripura State Legal Services Authority, Agartala;
23. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
24. The Joint Registrar, High Court of Tripura, Agartala;
25. The Deputy Registrar(s), High Court of Tripura, Agartala;
26. The Chief Librarian, High Court of Tripura, Agartala;
27. The Assistant Registrar(s), High Court of Tripura, Agartala;
28. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
29. All the Superintendents, High Court of Tripura, Agartala;
30. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
31. The Court Master(s), High Court of Tripura, Agartala;
32. The Bench Clerk(s), High Court of Tripura, Agartala;
33. Notice Board of the Court-house; and
34. Order File.

D-13/8/21
Registrar General